

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 104/TT/2012

Subject: Approval for transmission tariff of (i) 400 kV D/C Mundra-Bachchau (Triple Snowbird) TL along with associated bays at Bachchau S/S (Extension) and 400 kV D/C Bachao-Ranchodpura TL with associated bays at Bachchau and Ranchodpura TL with associated bays at Bachchau and Ranchodpura S/S, 400 kV D/C Mundra- Limbdi TL (Triple Snowbird) with associated bays at Limbdi S/S under ATS for Mundra (4000 MW) UMPP for the period from DOCO to 31.3.2014

Date of Hearing: 4.7.2013

Coram: Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: PGCIL, New Delhi

Respondents: Madhya Pradesh Power Trading Company Ltd. & 7 others

Parties present: Shri S.S. Raju, PGCIL
Shri Prashant Sharma, PGCIL

The representative of the petitioner submitted as under:-

- (a) The petition has been filed for determination of transmission tariff of two assets of ATS of Mundra UMPP, i.e. 400 kV D/C Mundra-Bachchau Transmission Line along with associated bays at Bachchau and Ranchodpura Sub-station (Asset I) and 400 kV D/C Mundra-Limbdi TL (Triple Snowbird) with associated bays at Limbdi Sub-station (Asset II). The petition was heard on 2.4.2013 and order was reserved;
- (b) The Asset II of the petition, i.e. 400 kV D/C Mundra-Limbdi Transmission Line with associated bays at Limbdi Sub-station has been commissioned in two parts- one part in December 2011 and the other in March 2012. The petitioner has already submitted Revised Cost Certificate and the funding details as directed by the

Commission. The commissioning has in fact been advanced because of Mundra generation and there is no delay;

2. The representative of PSPCL submitted that the commissioning of the 1st generation unit has been advanced from August 2012 to September 2011 as stated in the petition, whereas the anticipated date of commercial operation of the asset has been shown as 1.1.2012. In view of this, the petitioner should confirm that there was no loss of generation.

3. The representative of the petitioner submitted that power was not bottled up. He further submitted that the decision to advance the commissioning was done in terms of minutes of the Ministry of Power Joint Committee.

4. Order in the petition was reserved.

By the order of the Commission

Sd/-

(T. Rout)
Joint Chief (Law)